

PART R.—COSTS IN EXECUTION PROCEEDINGS

1. Unless there is any reason to the contrary, costs of pleaders in execution cases should be allowed on the scale laid down for miscellaneous proceedings in Chapter 16. "Legal Practitioners," Part B. Cost of pleader.
2. The clothing and bedding supplied in accordance with paragraph 790 (2) of the Punjab Jail Manual (1932) to a civil prisoner committed to prison in execution of a decree, being returnable to the decree-holder at the time of the prisoner's release under paragraph 796(2) *ibid* their cost should not be included in the costs of the execution. Costs of clothing and bedding supplied to a civil prisoner.
3. Money spent by the decree-holder for the subsistence of the judgment-debtor arrested in execution shall be included in costs Subsistence expenses of the debtor arrested in execution.
- ^[43] [4. The Court can order that a party who knowingly puts forward any false or vexatious claim or defence in execution proceedings shall pay costs by way of compensation to the opposite party who objects to the claim or defence on these grounds. The amendments of Section 35A and insertion of section 35A in the Code of Civil Procedure by Act No. 66 of 1956 may be studied in this connection.] Compensatory costs for false or vexatious claims or defences.